

GOVERNMENT OF INDIA  
MINISTRY OF CIVIL AVIATION  
LOK SABHA  
UNSTARRED QUESTION NO. : 4782  
(To be answered on the 30<sup>th</sup> March 2017)

LEVY OF CHARGES ON AIRLINES

4782. SHRI KAPIL MORESHWAR PATIL

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

- (a) whether the Supreme Court has directed the Delhi International Airport Limited (DIAL) to resolve the case of levying of excessive charges on airlines by April end;
- (b) if so, the details thereof;
- (c) whether the Government is aware that DIAL is earning heavy profit due to excessive charges levied on airlines; and
- (d) if so, the details thereof and the reaction of the Government thereto?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री

(Shri Jayant Sinha)

(a) to (b): No, Madam. The Hon'ble Supreme Court vide its order dated 23/02/2017 has requested the Airport Economic Regulatory Authority Tribunal to take up the matter at an early date so as to dispose of the same with in a period of two months.

(c) & (d): Government of India has established an independent regulator namely, Airport Economic Regulatory Authority (AERA) through the AERA Act, 2008 to regulate tariff and other charges for the aeronautical services rendered at major airports in the country. Exercising its powers conferred under the Act, AERA has determined the Aeronautical Tariff in respect of Indira Gandhi International Airport, Delhi for the second control period (01.04.2014 to 31.03.2019) vide Order No. 40/2015-16 dated 10.12.2015 with decrease of 89.4% in tariff. However, the tariff order could not be implemented on the directions of Hon'ble High Court of Delhi which has permitted DIAL to charge the tariff applicable for the first control period (01/04/2009 to 31/03/2017). While determining the tariff, AERA considers truing up of any over-recovery made by the airport operator which results in the reduced passenger charges whenever the tariff order comes into force.